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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 85/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Sarthak Creation Pvt Ltd.
(Through Mr. Subhas Kedarnath Tibrewal)
V/s.
Bank of Baroda & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	<i>M. Godiawala</i>
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2.

ORDER

Learned Advocate Mr. Pavan Godiawala present for Corporate Debtor/ Applicant.
None present for Respondents.

Applicant filed proof of dispatch of copy of application on Bank of Baroda.

Heard arguments of Learned Counsel for Applicant.

Applicant is directed to serve notice of date of hearing along with copy of order on
all creditors and file proof of service.

List the matter on 24.08.2017 for objections of creditors and for hearing before
admission.

Bikki Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.